

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(B)

Regn. No. OA 2038/1990

Date of decision: 12.05.1993

Shri Brij Mohan Sharma & Others

... Applicants

Versus

Union of India & Others

... Respondents

For the Applicants

... Shri A.C. Johri, Counsel

For the Respondents

... Shri B.S. Dahiya, ASPO on
behalf of the respondents.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN

THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

These are 15 petitioners before us. Their principal
prayer is that the respondents may be directed to consider
their cases for regularisation of their services.

2. A reply has been filed on behalf of the respondents.

3. It is stated at the Bar that 8 out of the 15 petitioners
have got the necessary relief during the pendency of the
present application. We are now left with the cases of the
7 petitioners.

4. A comprehensive Scheme has been drawn up by the

By

respondents for considering the cases for regularisation of the services of their employees. The authority concerned shall consider the cases of each of the remaining 7 petitioners on merits and in accordance with law and in accordance with the said scheme. If the petitioners are found eligible and otherwise fit for being regularised, necessary orders shall be passed. If the authority concerned, however, comes to a conclusion that all or any of the petitioners are not eligible and cannot be given the benefit of the said Scheme, it shall give reasons and communicate the same to each one of them. The authority concerned shall act expeditiously.

(14)

5. With these directions this application is disposed of finally but without any order as to costs.

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(S.R. ADIGE)
MEMBER (A)
12.05.1993

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(S.K. DHAON)
VICE CHAIRMAN
12.05.1993

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